

idents. An inquiry has been held by Shri M. Lal, a senior member of the Board of Revenue, whose report is under consideration of the State Government. The disturbances at Lucknow had broken out on the 26th May, 1969, in which five persons were killed and property worth about Rs. 3 lakhs was looted or destroyed. 482 persons have been arrested in connection with those incidents.

Development of Ladakh

*447. SHRI S. K. TAPURIAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is fact that 90 per cent of the expenditure on Ladakh is borne by the Centre ;

(b) whether the amount allocated to Ladakh during the Third Five Year Plan was not fully utilised ; and

(c) if so, what were the developmental works that had to suffer on this account ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) During the period 1960-61 to 1968-69 90 per cent of the expenditure in respect of plan schemes in Ladakh was being borne by the Central Government. The question of continuing this pattern of assistance during the Fourth Plan period (1969-74) is under consideration.

In the case of administrative and other nonplan schemes, Central assistance is given to the extent of 50 per cent of the expenditure as grant. However, for Key officers, as also their supporting staff and their office and residential accommodation immediately necessary, 100 per cent assistance is provided by the Centre.

(b) and (c). There was some shortfall in the expenditure relating to schemes under the following heads of development :—

1. Agriculture
2. Community Development.
3. Animal Husbandry.
4. Education.
5. Health.
6. Cottage Industries.

7. Forest.
8. Co-operation
9. Publicity
10. Electricity-Rural
11. Fisheries
12. Mineral Development.
13. Engineering Schemes—Roads and Bridges, Irrigation Projects, etc.

The shortfall was due mainly to paucity of skilled and unskilled personnel and to very short working season in the district.

पटना के निकट सम्भलपुर में गंगा पर पुल का निर्माण

*448 श्री क० मि० मधुकर :
श्री विभूति मिश्र :

क्या नौवहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि एक अमरीकन फर्म मैसर्स जे० जी० व्हाइट इंजीनियरिंग कारपोरेशन, जिससे बिहार में पटना के निकट गंगा पर पुल बनाने की व्यवहार्यता के संबंध में रिपोर्ट प्रस्तुत करने के लिए कहा गया था, ने इस प्रयोजन के लिए उक्त स्थान का चुनाव किया था ;

(ख) यदि हां, तो क्या केन्द्रीय या राज्य सरकार इसको बिलम्ब से कार्यान्वित करने के लिए उत्तरदायी है ;

(ग) क्या यह भी सच है कि बिहार के राज्यपाल ने जनवरी, 1969 में तत्कालीन नौवहन तथा परिवहन मंत्री डा० बी० के० झार० बी० राव को पत्र लिखकर इस पुल के महत्व पर बल दिया था और उनसे इस मामले में शीघ्र कार्यवाही करने का अनुरोध किया था ;

(घ) यदि हां, तो इस प्रयोजन के लिए केन्द्रीय सरकार कितनी सहायता देगी और इसके कब तक दिये जाने की संभावना है ;

(ङ) यदि नहीं तो क्या केंद्रीय सरकार को इस पुल के निर्माण के बारे में कोई आपत्ति है; और

(च) यदि हां तो उसका स्वरूप क्या है ?

संसद कार्य और नौबहन तथा परिवहन मंत्री

(श्री रघुरमैया) : (क) जी, हां। सबलपुर वाले स्थान को उक्त रिपोर्ट में प्रथम अधिमान दिया गया है।

(ख) राज्य परियोजना होने के कारण, बिहार सरकार प्रस्तावित पुल के निर्माण के लिए मुख्यतः उत्तरदायी है। उससे यह ज्ञात हुआ है कि यद्यपि उन्होंने पुल को पहले सबलपुर के पास बनाने का निश्चय किया था तथापि बिहार की विधान परिषद् द्वारा बनाई गई समीति की सिफारिशों के आधार पर राज्य सरकार द्वारा मामले की और जांच की जा रही है। समिति गुलजरबाग जिसको उक्त रिपोर्ट में द्वितीय अधिमान दिया गया, के पक्ष में है।

(ग) जी हां, परन्तु यह प्रसंग इस पुल के महत्व पर बल देते हुए मुख्यतः वित्तीय सहायता की व्यवस्था के बारे में था।

(घ) 4, 5 करोड़ रुपये की अधिकतम राशि के अधीन गैर-योजना ऋण दिया जाना मान लिया गया है ताकि चौथी योजना काल में प्रशंगत पुल का 50 प्रतिशत व्यय वहन किया जा सके शेष 50 प्रतिशत राज्य सरकार अपने समस्त राज्य चौथी योजना व्यय की शिखर राशि के अन्तर्गत करेगी।

(ङ) और (च). प्रश्न नहीं उठते हैं।

Irregularities in Deshbandhu College Delhi

*449. SHRI MADHU LIMAYE : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) what are the details of the Memo/Letter received by him from a Member of Parliament concerning the irregularities in the selection of teachers/ writing of minutes etc. in the Deshbandhu College, New Delhi

(b) whether it is a fact that the Additional Secretary of the Education Ministry has been made the Chairman of the College Board, although the Statutes/convention provide that the Secretary should be the Chairman and although the Delhi University is opposed to any official of the Ministry chairing this Board ;

(c) whether the Law Ministry's opinion was obtained in favour of his action by not disclosing all the facts to his Ministry ; and

(d) if so, the action Government propose to take in the matter ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) :

(a) with his letter dated April 25, 1969 Shri Madhu Limaye had forwarded a copy of an unsigned Memorandum received by him from the teachers of Deshbandhu College and also a copy of a letter addressed by a teacher to the Chairman of the Board of Administration of the College. It was stated in the Memorandum that recommendations of the Selection Committee with regard to placement of teachers of the College in the Selection Grade had been changed by the Board of Administration. A reference was also made to the appointment of Additional Secretary as Chairman of the Board.

A subsequent letter from Shri Madhu Limaye had drawn my attention to certain changes having been made by the Chairman in the draft minutes of the meeting of the Board held on February 11, 1969 prepared by the Principal of the College as Member, Secretary of the Board.

(b) The present Additional Secretary was functioning as the Chairman of the Board while he was officiating as Secretary for some months and he was continued as Chairman in accordance with the provisions of the Scheme of Administration of the College until further orders, after consulting both the Ministry of law and the Delhi University. At his own request, the Additional Secretary has been relieved of this office and the Secretary of the Ministry has been appointed as the Chairman with effect from July 10, 1969.

Statutes of Delhi University do not provide that Secretary should or should not be the Chairman of the Board of Administration; nor is the University opposed to an